The Uttar Pradesh Indian Medicine (Amendment) Act, 1991

Act 22 of 1991

Keyword(s):
Indian Medicine, Controller, Board, Advisory Committee, Ayurvedic, Unani

Amendment appended: 10 of 1994
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhartiya Chikitsa (Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 22 of 1991) as passed by the Uttar Pradesh Legislature and assented to by Governor on August 17, 1991:

THE UTTAR PRADESH INDIAN MEDICINE (AMENDMENT) ACT, 1991

[U.P. Act No. 22 of 1991]
(As passed by the Uttar Pradesh Legislature).

AN ACT

further to amend the United Provinces Indian Medicine Act, 1939.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Indian Medicine (Amendment) Act, 1991.

(2) Section 2 shall be deemed to have come into force on August 28, 1990 and the remaining provisions shall come into force at once.

2. After section 10 of the United Provinces Indian Medicine Act, 1939, hereinafter referred to as the principal Act, the following section shall be inserted, namely:—

"10-A. (1) Where the number of members of the Board for the time being is, for any reason whatsoever, reduced to less than the quorum provided in section 18, the State Government may, by notification, supersede the Board and appoint a Controller for such period not exceeding two years as may be specified in the notification or up to the date of notification under sub-section (4) whichever is earlier.

(2) Upon the appointment of the Controller under sub-section (1),—

(a) all members of the Board including the President and the Vice-President shall, cease to be such members, President or Vice President;

(b) the advisory Committee, if any, appointed under sub-section (1) of section 17 shall stand dissolved;

(c) all members (including the Chairman) of the Faculty, except the Director of Ayurvedic and Unani Services, Uttar Pradesh shall cease to hold office and the Controller, together with the aforesaid Director shall constitute the Faculty;
(d) all powers, functions and duties of the Board, the
President and the Vice-President shall be vested in and be
exercised, performed and discharged by the Controller and
the Controller shall be deemed to be the Board, the President
or the Vice-President as the occasion may require.

(3) As soon as may be after the appointment of the Controller
the State Government shall take steps to nominate a President
and other members under clauses (1) and (2) of sub-section
(1) of section 5 and to hold elections of members under
clauses (3), (4), (5) and (6) of that sub-section.

(4) As soon as the elections or nominations, as the case may
be, of at least such number of members as is required under sec-
tion 18 for the quorum (including the President) are notified
under section 8, the State Government may by notification dec-
clare that the Board is reconstituted and thereupon the Controller
shall cease to function.”

3. (1) The Uttar Pradesh Indian Medicine (Amendment)
(Second) Ordinance, 1991, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action
taken under the provisions of the principal Act, as amended by the
Ordinance referred to in sub-section (1) or by the Uttar Pradesh Indian
Medicine (Amendment) Ordinance, 1990, or by the Uttar Pradesh Indian
Medicine (Amendment) Ordinance, 1991, shall be deemed to have been
done or taken under the corresponding provisions of the principal Act,
as amended by this Act as if the provisions of this Act were in force
at all material times.

By order,
NARAYAN D.
Sachiv.